

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12408/2019

(Arising out of impugned final judgment and order dated 30-08-2018 in CMA No. 47334/2017 26-05-2016 in SB No. 1349/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

LAXMI PRAKASH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76659/2019-CONDONATION OF DELAY IN FILING and IA No.76660/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76661/2019-EXEMPTION FROM FILING O.T. and IA No.76663/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-05-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Ms. Garima Prashad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The case of the petitioners is summed up in the statement of list of dates as under:

"The pay-scale of 5500-9000 has not been given to any Craft Instructor either in the Women Welfare Department or in the Social Welfare Department."

Issue notice, returnable in six weeks.

Pending notice, there shall be interim stay of the directions passed by the High Court.

(ASHWANI KUMAR)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER